

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-508/ND/2020**

**IN THE MATTER OF:  
Mr. Nitin Gupta**

**...PETITIONER**

**Vs.**

**M/s. ILD Millennium Pvt.Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 06.07.2021  
(Virtual Hearing)**

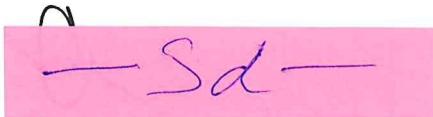
**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Nitin Gupta, OC in person  
For the Respondent/corporate-debtor :Ms. Nistha Gupta, Advocate.**

**ORDER**

Heard the submissions made by the petitioner who appear in person. The petitioner in person has submitted that he is withdrawing the petition. The petition is therefore **dismissed as withdrawn** in terms of Rule 8 of Insolvency & Bankruptcy (Application to Adjudication Authority) Rules 2016. The case folder may be sent to the record room.



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**